

DEMAND NO. 136.—CAPITAL OUTLAY ON POSTS AND TELEGRAPHS (NOT MET FROM REVENUE).

“That a Supplementary sum not exceeding Rs. 1,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of ‘Capital Outlay on Posts and Telegraphs (Not met from Revenue)’.”

12.58 hr.

APPROPRIATION BILL*, 1973

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K.R. GANESH): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1972-73.

MR. SPEAKER: The question is:

“That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1972-73.”

The motion was adopted.

SHRI K.R. GANESH: I introduce† the Bill.

I beg to move†:

“That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1972-73, be taken into consideration.”

MR. SPEAKER: The question is:

“That the Bill to authorise payment and appropriation of certain further sums from

and out of the Consolidated Fund of India for the services of the financial year 1972-73, be taken into consideration.”

The motion was adopted.

MR. SPEAKER: The question is:

“That clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill.”

The motion was adopted.

Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI K.R. GANESH: Sir, I move:

“That the Bill be passed.”

MR. SPEAKER: The question is:

“That the Bill be passed.”

The motion was adopted

13 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (RAILWAYS)*, 1972-73

MR. SPEAKER: We shall now take up the Supplementary Demands for Grants (Railways) for 1972-73.

DEMAND NO. 1.—RAILWAY BOARD

MR. SPEAKER: Motion moved:

“That a Supplementary sum not exceeding Rs. 3,61,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of ‘Railway Board’.”

DEMAND NO. 4.—WORKING EXPENSES—ADMINISTRATION

MR. SPEAKER: Motion moved:

“That a Supplementary sum not exceeding Rs. 1,80,56,000 be granted to the

*Published in Gazette of India Extraordinary Part II, section 2, dated 20-3-73.

†Introduced/Moved with the recommendation of the President.

‡Moved with the recommendation of the President.